## Ratification of convention on nuclear damage

1448. SHRIMATI VANDANA CHAVAN: Will the PRIME MINISTER be pleased to state:

- (a) whether Government has ratified the convention on Supplementary Compensation for nuclear damage, if so, the reasons therefor; and
- (b) whether the ratified law is in conflict with the prevalent domestic law in India regarding nuclear damage liability, if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY (DR. JITENDRA SINGH): (a) Yes, Sir. Government has ratified the Convention on Supplementary Compensation for Nuclear Damage (CSC), and the instrument of ratification in this regard has been deposited to International Atomic Energy Agency (IAEA) on 4th February 2016. The objective of CSC is to establish a worldwide liability regime and to increase the amount of compensation available to the victims of nuclear accidents. On becoming a party to the Convention, should a need arise, India will be able to access international funds under the CSC beyond the national limit for liability [which under Civil Liability for Nuclear Damage Act, 2010 is rupee equivalent of 300 million Special Drawing Rights (SDRs)] in the event of a nuclear incident.

(b) No, Sir.

## Funds spent for development of North Eastern Region

- 1449. DR. BHALCHANDRA MUNGEKAR: Will the Minister of DEVELOPMENT OF NORTH EASTERN REGION be pleased to state:
- (a) how much funds were allocated for the development of the NER during the years 2012-13, 2013-14 and 2014-15;
  - (b) how much funds were actually spent during these years;
  - (c) what were the major items of expenditure; and
  - (d) what was the outcome of this expenditure?

THE MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. JITENDRA SINGH): (a) and (b) The allocation under the 'Plan' Budget of Ministry of DoNER and expenditure during the three years is as under:

(₹ in crore)

Year	Budget Estimate	Revised Estimate	Expenditure
2012-13	1905.00	1727.08	1640.69
2013-14	2006.00	1806.00	1781.09
2014-15	2306.00	1800.00	1694.80

(c) and (d) The major items of expenditure and their outcome is given below:

S1.	Itam of Expanditura	Expanditure (7 in aroras)			Outcome
No	Item of Expenditure	Expenditure (₹ in crores)  2012-13 2013-14 2014-15			
		2012-13	2013-14	2014-15	
1	2	3	4	5	6
1.	North Eastern Council	729.69	696.56	578.66	Improvement of infrastructure and Human Resource
2.	North Eastern Development Finance Corporation Ltd.	60.00	60.00	60.00	Assistance to entrepreneurs in the form of loans for industrial development
3.	Non-Lapsable Central Pool of Resources (NLCPR)	775.00	850.60	705.24	Funding of infrastructure gaps based on priorities given by North Eastern States
4.	Special Package for Bodoland Territorial Council	16.41	17.04	30.00	Creation of economic and social infrastructure
5.	Special Package for Karbi Anglong Autonomous Territorial Council	0.00	0.00	10.52	Creation of economic and social infrastructure
6.	North East States Road Investment Programme- World Bank Assisted	4.58	40.38	125.11	Upgradation/improvement of priority roads
7.	Advertising and Publicity	3.76	5.29	4.81	Showcasing and mainstreaming of NER
8.	Technical Assistance and Capacity Building	12.19	17.25	15.99	Training to youth and Government officers of NER

	2	2	4		
1	2	3	4	5	6
9.	NER Livelihood Project (NERLP)	3.09	26.00	90.00	Improvement of income and natural resource sustainability of the rural population.
10.	NLCPR-Central	35.97	61.97	71.97	Development of economic and social infrastructure
11.	North Eastern Handicrafts and Handlooms Development Corporation Ltd.	0.00	6.00	2.50	Implementation of VRS and equity investment

## Funds under non-lapsable central pool of resources

- 1450. SHRI RANGASAYEE RAMAKRISHNA: Will the Minister of DEVELOPMENT OF NORTH EASTERN REGION be pleased to state:
- (a) the details of funds, allocated to the North Eastern States under the Nonlapsable central pool of resources Scheme and the actual funding made available to the NE States, year-wise;
- (b) how much of this allocated funding was actually utilized by the NE States and whether some funds were lapsed and if so, how much funds lapsed at the end of the financial year; and
- (c) whether the non-lapsable central pool of resources has indeed been a Central budgetary support, rather than a pool for faster growth of NE States?

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. JITENDRA SINGH): (a) The details of funds allocated to the North Eastern States under the "Non-Lapsable Central Pool of Resources Scheme" and the actual funding made available to the North Eastern States under the Scheme, year-wise are given in Statement (See below).

(b) and (c) From the inception of the Scheme till 26.02.2016 an amount of ₹ 10832.97 crore has been released, out of which an amount of ₹ 8742.74 crore has been utilised by the North Eastern States. Central Ministries/Departments have to ensure a lump-sum provision of 10% of the Central budgetary support for the projects/Schemes in the North East Region unless otherwise exempted. Funds available under the Non-Lapsable Central Pool of Resources (NLCPR) are being utilised for funding critical economic and social infrastructure gaps in the region to promote faster growth.